

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1038/2020

This the 11th day of August, 2020

(Through Video Conferencing)

**Hon'ble Sh. A. K. Bishnoi, Member (A)
Hon'ble Sh. R.N. Singh, Member (J)**

DR. AVINASH KUMAR APPLICANT

Aged about 51 Years,

Grade – I Medicine Specialist,

Deep Chand Bandhu Hospital,

S/O Shri. IP Verma,

R/O - B-3/4E, Gasta Complex

Paschim Vihar, New Delhi - 110063.

...Applicant

(through Ms. Payal Bahl)



Versus

1. GOVERNMENT OF NCT OF DELHI,
Through- The Honourable Lt. Governor,
Raj Bhawan, 6 Ludlow Castle Road,
Civil Lines, New Delhi – 110054.
2. GOVERNMENT OF NCT OF DELHI,
Through- The Honourable Chief Vigilance Officer,
Cum the Honourable Chief Secretary;
Delhi Secretariat, New Delhi – 110002.
3. GOVERNMENT OF NCT OF DELHI,
Through- The Honourable Director,
Directorate of Vigilance,
4th Level, C-Wing, Players Building,
Delhi Secretariat, New Delhi – 110002.

4. GOVERNMENT OF NCT OF DELHI,
Through- The Honourable Inquiry Authority,
Office of the Inquiry Authority,
Directorate of Vigilance,
6th Floor, Delhi Secretariat,
New Delhi – 110002.



...Respondents

(through Ms. Esha Mazumdar)

ORDER (ORAL)

Hon'ble Sh. R.N. Singh, Member (J)

Heard.

2. The present application has been filed by the applicant challenging the order dated 21.07.2020 (Annexure P1) passed by the Inquiry Officer.

3. We have not found that the applicant has made any representation before the competent disciplinary authority against the impugned order dated 21.07.2020 passed by the Inquiry Officer.

4. In the aforesaid facts and circumstances, the present OA is disposed of with liberty to the applicant to make a representation against the impugned order dated 21.07.2020 passed by the Inquiry Officer before the disciplinary authority and to avail administrative remedy available to him.

5. The OA is disposed of in the aforesaid terms at the admission stage itself. There shall be no order as to costs.



(R.N. Singh)
Member (J)

(A.K. Bishnoi)
(Member A)

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